

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH

**(through Hybrid Mode)
COURT-I**

Item No. 114

CP(IB) No. 158/Chd/Hry/2021

IN THE MATTER OF:

Chandraprabhu Industries Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Orient Craft Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 30.04.2024

CORAM:

**SH. L. N. GUPTA
HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : None

For the Respondent : Ms. Deepika Bedi, proxy counsel for Mr.
Raghav Kakkar, Advocate

ORDER

Despite repeated calls. No one is present on behalf of the petitioner. Last opportunity is granted to the petitioner to pursue the present petition, failing which, the present petition will be dismissed for want of prosecution on the next date of hearing.

Respondent is represented by learned proxy counsel Ms. Deepika Bedi, who seeks short adjournment on the ground that the main counsel is on his legs before the another Bench in New Delhi. List the matter on 10.06.2024.

-sd-
**(L. N. GUPTA)
MEMBER (T)**

-sd-
**(HARNAM SINGH THAKUR)
MEMBER (J)**

SM